GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 126 ANSWERED ON MONDAY, SEPTEMBER 14, 2020 /BHADRAPADA 23, 1942 (SAKA)

STUDY ON CSR FUNDS

QUESTION

126. DR. NISHIKANT DUBEY:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

- (a) whether the Government has conducted any study for assessing the proper implementation of Corporate Social Responsibility (CSR) of Corporate houses in the country and if so, the details and the main result thereof;
- (b) if not, whether the Government proposes to undertake such study in the country and if so, the details thereof;
- (c) whether the Government has received any complaints regarding the misuse of the CSR funds/projects by the corporate houses in the country; and
- (d) if so, the details thereof, State-wise?

ANSWER

THE MINISTER OF STATE FOR FINANCE AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

(श्री अनुराग सिंह ठाकुर)

वित्त एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) & (b): Neither any such study has been carried out by this Ministry nor any proposal is under consideration.

(c) & (d): Corporate Social Responsibility (CSR) is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR committee. The entire CSR architecture is disclosure based and CSR mandated companies are required to file details of CSR expenditure annually in MCA21 registry. All data related to CSR filed by companies in MCA21 registry is available in public domain and can be accessed at <u>www.csr.gov.in</u>. Whenever any violation of CSR provisions is reported, action against such non-compliant Companies are initiated as per provisions of Companies Act, 2013 after due examination of records and following due process of law. So far, sanction for prosecution has been accorded in 366 cases. All CSR related offences are compoundable. So far 121 applications for compounding have been made and 37 cases have been compounded.

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